

FORM B

**PROOF OF CLAIM BY OPERATIONAL CREDITORS EXCEPT
WORKMEN AND EMPLOYEES**

[Under regulation 7 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations,
2016]

Date: 18th April, 2019

To,
CA Rakesh Kumar Tulsyan
The Interim Resolution Professional/ Resolution Professional
Office No. 3, 1st Floor, B Wing,
Sukh Sagar, Akurli Cross Road No.1,
Near Station, Kandivali (East),
Mumbai-400 101.

From,
Ultratech Cement Limited,
Having its registered office at
B-Wing, Ahura Centre, 2nd Floor,
Mahakali Caves Road, Andheri East,
Mumbai MH 400 093 IN

Subject: Submission of Proof Of Claim

Sir,
Ultratech Cement Limited, hereby submits this proof of claim in respect of
the corporate insolvency resolution process in the case of AUREATE
MEDIA PRIVATE LIMITED. The details for the same are set out below:

PARTICULARS

1.	Name of the Operational Creditor	Ultratech Cement Limited
2.	Identification Number of	L26940MH2000PLC128420

	<p>Operational Creditor</p> <p>(IF AN INCORPORATED BODY PROVIDE IDENTIFICATION NUMBER AND PROOF OF INCORPORATION. IF A PARTNERSHIP OR INDIVIDUAL PROVIDE IDENTIFICATION RECORDS* OF ALL THE PARTNERS OR THE INDIVIDUAL)</p>	
3.	<p>Address and email address of operational creditor for correspondence</p>	<p>Sahil Mahajan Advocate for the Operational Creditor. Office No. 105, Briya House, 265, Perin Nariman Street, Fort, Mumbai - 400 001. Email:sahilmahajan@gmail.com Tel.: 9819046934</p>
4.	<p>Total amount of claim (including any interest as at the Insolvency commencement date)</p>	<p>Rs.5,98,810.25/- (Rupees Five Lakhs Ninety Eight Thousand Eight Hundred Ten and Twenty Five Paise Only) comprising of an amount of Rs.3,54,734.25/- (Rupees Three Lakhs Fifty Four Thousand Seven Hundred Thirty Four and Twenty Five Paise) being the balance amount of Invoices and the amount of Rs.2,44,076/- (Rupees Two Lakhs Forty Four Thousand and Twenty One Only) being the interest thereto @ 21% per annum from due date of the Invoices to 05.04.2019. Hereto annexed and marked as Annexure "A" are the Particulars of The Claim.</p>

5.	Details of documents by reference to which the debt can be substantiated.	Sr.No.	Invoice Date	Invoice No.	Amount (Rs.)
		1.	12.01.2016	1522514263	88,186/-
		2.	15.01.2016	1522514423	75,588/-
		3.	20.01.2016	1522514737	75,588/-
		4.	20.01.2016	1522514744	62,990/-
		5.	20.01.2016	1522514745	59,000/-
Hereto annexed and marked as Annexure "B1" to "B5" are copies of the aforesaid Invoices along with the transport receipts.					
6.	Details of any dispute as well as the record of pendency or order of suit or arbitration proceedings.	No dispute or record of pendency or order of suit or arbitration proceedings.			
7.	Details of how and when the Debt incurred.	<p>Ultratech Cement Limited is a Company registered under the Companies Act, 1956. The Operational Creditor is doing business manufacturing and sale of various grades of Cements, Ready Mix Concrete material, Building products and Building Solutions and is having its address as shown in the cause title of the above Petition. Ultratech Cement Limited is carrying the said business since many years and is a leading Company in the line of the said products and has earned good market value and reputation due to the excellent services provided by them to its customers.</p> <p>As per request and Purchase Orders of Aureate Media Private Limited, the Ultratech Cement Limited had from time to time supplied the material to Aureate Media Private Limited. The said goods were</p>			

duly received by the Aureate Media Private Limited without raising any dispute and objection. As per the said Orders, the goods were delivered to Aureate Media Private Limited and the Invoices were also raised in the name of Aureate Media Private Limited. As per the accounts maintained by Ultratech Cement Limited, Aureate Media Private Limited failed and neglected to pay the amount of Rs.3,54,734.25/- (Rupees Three Lakhs Fifty Four Thousand Seven Hundred Thirty Four Only) of the following Invoices:

Sr.No.	Invoice Date	Invoice No.	Amount (Rs.)
1.	12.01.2016	1522514263	88,186/-
2.	15.01.2016	1522514423	75,588/-
3.	20.01.2016	1522514737	75,588/-
4.	20.01.2016	1522514744	62,990/-
5.	20.01.2016	1522514745	59,000/-

The Aureate Media Private Limited owes Ultratech Cement Limited an amount of Rs.3,54,734.25/- (Rupees Three Lakhs Fifty Four Thousand Seven Hundred Thirty Four Only) on the aforesaid Invoices. Hereto annexed and marked as **Annexure "C"** is a copy of the Ledger Account of Aureate Media Private Limited in the books of Ultratech Cement Limited.

In order discharge the aforesaid liability, Aureate Media Private Limited had issued the following cheque as payment of the outstanding amount of Rs.3,54,734.25 (Rupees Three Lakhs fifty four thousand seven hundred Thirty four and Twenty Five Paise). The details of the

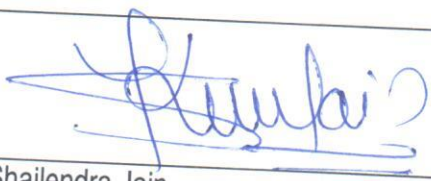
said cheque is given below:

Sr. No.	Cheque Date	Cheque No.	Bank name	Amount (Rs.)
1.	01.09.2016	013877	Bank of India Chakala Branch Mumbai	3,54,234.25/-
			Total	Rs.3,54,234.2/-

That the above referred cheque when presented for encashment / clearance by Ultratech Cement Limited with its Bankers, i.e. ICICI Bank, Pune Branch, and to their jolt the cheque was returned dishonoured with an endorsement "Funds Insufficient" and the same were returned back to Ultratech Cement Limited by their banker with the memo dated 02.09.2016. Hereto annexed and marked as **Annexure "D"** is a copy of Cheque dated 01.09.2016 alongwith memo dated 02.09.2016.

Ultratech Cement Limited, through its Advocate, had issued Demand Notice dated 20th August, 2018 under Insolvency and Bankruptcy Code, 2016, calling upon the Aureate Media Private Limited to pay Ultratech Cement Limited a sum of an amount of Rs.5,40,755.25 (Rupees Five Lakhs Forty Thousand Seven Hundred Fifty Five and Twenty Five Paisa) comprising of an amount of Rs.3,54,734.25/- (Rupees Three Lakhs Fifty Four Thousand Seven Hundred Thirty Four and Twenty Five Paisa) being the balance amount of Invoices and the

		<p>amount of Rs.1,86,021/- (Rupees One Lakh Eighty Six Thousand and Twenty One Only) being the interest thereto @ 21% per annum from due date of the invoices to 10.08.2018 within ten days of receipt of this notice.</p> <p>The packet containing the Demand Notice was returned with the remark "Intimation" on 21.08.2018. Hereto annexed and marked as Annexure "E"(Colly) is a copy of the said Demand notice dated 20th August, 2018 along with copies of the Postal receipt and returned packet.</p>
8.	<p>DETAILS OF ANY MUTUAL CREDIT, MUTUAL DEBTS, OR OTHER MUTUAL DEALINGS BETWEEN THE CORPORATE DEBTOR AND THE CREDITOR WHICH MAY BE SET-OFF AGAINST THE CLAIM</p>	—
9.	<p>DETAILS OF ANY RETENTION OF TITLE ARRANGEMENTS IN RESPECT OF GOODS OR PROPERTIES TO WHICH THE CLAIM REFERS</p>	—
10.	<p>DETAILS OF THE BANK ACCOUNT TO WHICH THE AMOUNT OF THE CLAIM OR ANY PART THEREOF CAN BE TRANSFERRED</p>	<p>Name: Ultratech Cement Limited Bank : HDFC BANK (HDFC) Branch: FORT (FRT) IFSC Code : HDFC0000060 Account No. : 00600310025031 Account Type: CURRENT A/C</p>

	PURSUANT TO A RESOLUTION PLAN	
11.	LIST OF DOCUMENTS ATTACHED TO THIS PROOF OF CLAIM IN ORDER TO PROVE THE EXISTENCE AND NON-PAYMENT OF CLAIM DUE TO THE OPERATIONAL CREDITOR	<ul style="list-style-type: none"> • Annexure "A" Particulars of the claim. • Annexure "B1" to "B5" copies of the Invoices along with the transport receipts. • Annexure "C" A copy of the Ledger Account of Aureate Media Private Limited in the books of Ultratech Cement Limited. • Annexure "D"(Colly) A copy of Cheque dated 01.09.2016 alongwith memo dated 02.09.2016. • Annexure "E"(Colly) A copy of the Demand notice dated 20th August, 2018 along with copies of the Postal receipt and returned packet.
Signature of person authorised to act on behalf of the Operational Creditor		
Name in Block letters		Mr. Shailendra Jain
Position with or in relation to the operational creditor		Dy. Manager (F&C)
Address of the person signing		B-Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri East, Mumbai MH 400093 IN

DECLARATION

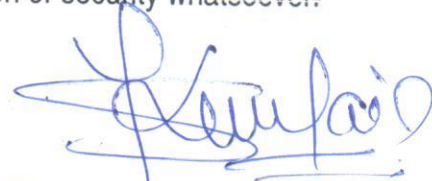
I, Shailendra Jain, age – 51 years, of Mumbai, Indian Inhabitant, the Dy. Manager (F&C) and the Authorised Signatory of Operational Creditor abovenamed, having my office at B-Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri East, Mumbai MH 400093 IN, do solemnly affirm and state as follows:

1. Aureate Media Private Limited, the corporate debtor was, at the insolvency commencement date, being 05.04.2019, justly and truly indebted to the Applicant/Operational Creditor in the sum of Rs.5,98,810.25/- (Rupees Five Lakhs Ninety Eight Thousand Eight Hundred Ten and Twenty Five Paise Only) comprising of an amount of Rs.3,54,734.25/- (Rupees Three Lakhs Fifty Four Thousand Seven Hundred Thirty Four and Twenty Five Paise) being the balance amount of Invoices and the amount of Rs.2,44,076/- (Rupees Two Lakhs Forty Four Thousand and Twenty One Only) being the interest thereto @ 21% per annum from due date of the Invoices to 05.04.2019.
2. In respect of claim of the said sum or any part thereof, I have relied on the documents specified below:
 - **Annexure “A”** Particulars of the claim.
 - **Annexure “B1” to “B5”** copies of the Invoices along with the transport receipts.
 - **Annexure “C”** A copy of the Ledger Account of Aureate Media Private Limited in the books of Ultratech Cement Limited.
 - **Annexure “D”(Colly)** A copy of Cheque dated 01.09.2016 alongwith memo dated 02.09.2016.
 - **Annexure “E”(Colly)** A copy of the Demand notice dated 20th August, 2018 along with copies of the Postal receipt and returned packet.

3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever.

Date : 18.04.2019

Place : Mumbai



(Signature of the Claimant)

(For Ultratech Cement Ltd.

Operational Creditor through its

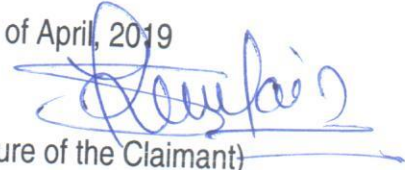
Authorized Representative Mr.

Shailendra Jain)

VERIFICATION

I, Shailendra Jain, age – 51 years, of Mumbai, Indian Inhabitant, the Dy. Manager (F&C) and the Authorised Signatory of Operational Creditor abovenamed, having my office at B-Wing, Ahura Centre, 2nd Floor, Mahakali Caves Road, Andheri East, Mumbai MH 400093 IN, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at Mumbai on this 18th day of April, 2019



Signature of the Claimant)
(For Ultratech Cement Ltd.
Operational Creditor through its
Authorized Representative Mr.
Shailendra Jain)

Annexure- "A"

Particulars of Claims

Sr. No.	Invoice Date	Invoice No.	Amount (Rs.)	Interest amount calculated @21% p.a from due date of the invoices 05.04.2019
1.	12.01.2016	1522514263	88,186/-	59,819/-
2.	15.01.2016	1522514423	75,588/-	51,143/-
3.	20.01.2016	1522514737	75,588/-	50,926/-
4.	20.01.2016	1522514744	62,990/-	42,483/-
5.	20.01.2016	1522514745	59,000/-	39,750/-
		Balance Amount of Invoices	Rs.3,54,734.25 /-	2,44,076/-
	Total (Balance amount of Invoices+ Interest)		Rs. 5,98,810.25/-	

ANNEXURE- B1

Annexure - B1

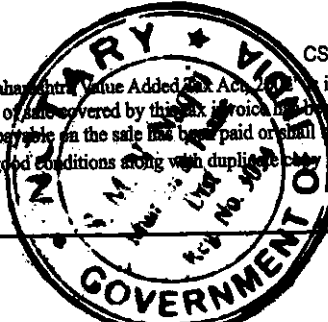
54

Excise Gate Pass Cum Invoice (Under Rule 11 of Central-Excise Rule, 2002)

ORIGINAL FOR BUYER

TAX INVOICE

<h3 style="margin: 0;">UltraTech Cement Limited</h3> <p style="margin: 0;">Unit : Building Products Division Plot No. 61/1 & 2, 94/1 & 2A, 95/4 to 6, Village - Chikhale & Vijaypur, Wada, Palghar (Maharashtra) - 421 303.</p>								
Invoice / EGP No. :				Date :				
Customer Code No. : 1522514263				Invoice for Removal of Excisable Goods from a factory or warehouse with / without payment of duty for home consumption or export. Excise Range : Range - V, of Kalyan - 1, Ruby Plaza, 2nd Floor, Dhamankar Naka, Bhiwandi Div. Office : Kalyan - 1, Chandrama Building, Valpeer Road, Kalyan (W) Registration No : PL.No. : E.C.C. No. : } AAACL6442LEMO26				
Name & Address of Buyer : 431304A257 A & H AMBIENT MEDIA PVT. LTD 103, KASHIRAM JAMNADAS BUILDING, 1ST FLO, PD'MELLO ROAD, MUMBAI MUMBAI - 400009								
Name & Address of Consignee : A & H AMBIENT MEDIA PVT. LTD Shreevardhan Party's State/Region: C. Ex. Regn. No. : Po - Mail rec.07.01.2016 TIN. No. : CST Reg. No. : 27771150284V				Name of Excise Commodity : Tariff Sub Heading No. : AAACL6442LEM026 Date & Time of Issue of Invoice : AUTOCLAVE AERATED CONCRETE 68101190 Date & Time of Removal of Goods : 12.01.2016-13:01:30				
Sl. No.	Description of Goods	Quantity	Excise Duty %	VAT %	Excise Duty Rs.	Bill Value Ex Rs.	Round off	
		UOM	Edu Cess %	CST %	Edu Cess Rs.	CST/VAT Rs.	Total Invoice value in Rs.	
	[AUTOCLAVE AERATED CONCRETE]	Rate per UNIT	Sec & Hr Ed Cess %	Assessable Value Rs.	Sec & Hr ED Cess Rs.	Freight & Octroi Rs.		
1	AAC (BLOCK)# SIZE 600X200X150 MM			1,400.000	NOS	39.058	54,681.49	
							54,681.49	
	ROAD						6,835.00	
							0.00	
	M B TRANSPORT CO MH4BY5271						0.00	
							22,470.00	
	1730						83,986.49	
	S.O # 4013082230							
						5.00 %	4,199.33	
	Comm Inv. # 8830450340						0.18	
Total							88,186.00	
Rupees: Eighty Eight Thousand One Hundred Eighty Six Only GRAND TOTAL:								
Mode of Transport : Rupees: Six Thousand Eight Hundred Thirty Five Only				Vehicle No. :				
S.O : Comm Inv.				L. R. No. :				
Amount in Words :								
Excise Duty in Words :								
Incoterms :								
Delivery Order No. :				Delivery Order Date :				
CIN: L26940MH2000PLC128420								
Certified that the particulars given above are true & correct & the amount indicated represents the price actually charged and that there is no flow of any additional consideration directly or indirectly from the buyer. Checked by : TIN No. : "I/We hereby certify that my/our registration certificate under the Maharashtra Value Added Tax Act, 2002 is in force on the date on which the sale of goods specified in this tax invoice is made by me/us and that the transaction of sale covered by this tax invoice has been effected by me/us and it shall be accounted for the turnover of sales while filing of return and the due tax, if any payable on the sale has been paid or shall be paid." We hereby confirm that we have received above referred material in good conditions along with duplicate copy of Invoice through transportation (To be used for CENVAT Purpose.)						For UltraTech Cement Limited (Building Products Division) (Authorised Signatory)		
Date : Time :						CST No. : Signature & Name : Person / Party who is receiving the material with rubber stamp		



15

40001001

40001001

40001001

THE INVOICE IS VALID ONLY FOR THE PERIOD MENTIONED ON THE INVOICE. IT IS NOT VALID FOR OTHER PERIODS.

40001001

40001001

40001001

40001001

40001001

40001001

40001001

40001001

40001001

TERMS & CONDITIONS

1. In case you are eligible for concessional rate of tax, please arrange to send us the relevant form pertaining to this invoice immediately. No reminder will be issued in case the declaration is not received within ten days from the date of issue of this invoice and your account will be debited with the balance tax.
2. Payment should be made by Cheque / DD only in favour of " Ultratech Cement Limited "
3. The Payment of the invoice should be made in advance or within the due period from the date of issue of this invoice, otherwise interest @21% per annum shall be charged on the outstanding amount from the due date.
4. Goods once sold will not be taken back.
5. Subject to Mumbai Jurisdiction.



B. TRANSPORT CO.

No.107, 1st Floor, Aren Plaza, Tungar Phata, N.H.-8, Vasal (E),
Palghar-401 208 Website : www.mbtransz.com Email:mbtransport111@gmail.com

greatestmedicare@gmail.com

M.9890197030
9225129074
9011144044
9011064455
0250-6525111

PAN NO.: BCBPS3525C
Service Tax : BCF33525-CST001

CAUTION

This Consignment will not be detained diverted, re-routed or re-booked without Consignee bank's written permission will be delivered at the destination.

AT OWNER'S RISK

INSURANCE

The Consignor has stated that :-
• He has not insured the consignment OR
• He has insured the consignment
Company _____ Date _____
Policy No. _____ Risk _____
Amount _____

SCALE OF DEMURRAGE CHARGES
Demurrage chargeable after 15 days
in total Rs.per day
Q1.....on weight charged

NOTICE
This consignment covered by this set of Special Receipt from shall be stored at the destination under the control of the Transport Operator and shall be delivered to or the order of the Consignee Bank whose name is mentioned in the Lorry receipt. It will under no circumstance be delivered to anyone with out written authority from the Consignee Bank or separate letter of Authority.

Address of delivery
98/11/11/27

Party Contact No.: 20562613

Consignment Note
1730

Code 12/11/10

Date 12/11/10

From 600/1

To Palghar

Consignor's Name & Address
S. M. N. Nagarkar
11/11/11/11/11

Consignee Bank's Name & Address
S. M. N. Nagarkar
11/11/11/11/11



DESCRIPTION (Said to Contain)	Weight		Rate	Amount to Pay/Paid	
	Actual	Charged		Rs.	P.
195 kg	195	195	1108	21695	
Mazdoor Hire Charges					
Sur.Ch.				50	
St. Ch.					00
Risk Ch.					
TOTAL					

Signature of the Transport Operator

Freight Rs.

पहुँच १५ दिन में जमा करावे अन्यथा पैसा कटेगा।

Service Tax to be paid by
 Consigner
 Consignee
 Transporter

Lorry No. 98/11/11/27

Mode of Packing 1.1.1.1

Invoice No. 1730-14213

Excise Fate Pass No.

Consignee's S.T.No.

State:

Central:

Remark:

(Receiver Signature with Mob.No)
 Receiver Signature with Mob.No. 9820562613

(Receiver with Stamp)

White - Consignor 2nd Pink - Consignee 3rd Yellow-Accounts 4th Green-Driver 5th - Lorry

ANNEXURE- B2

Answer D2 58

Excise Gate Pass Cum Invoice (Under Rule 11 of Central Excise Rule, 2002)

ORIGINAL FOR BUYER

TAX INVOICE

UltraTech Cement Limited		Unit : Building Products Division Plot No. 61/1 & 2, 94/1 & 2A, 95/4 to 6, Village - Chikhale & Vijaypur, Wada, Palghar (Maharashtra) - 421 303.					
Invoice / EGP No. :		Date :					
Customer Code No. : 1522514423		Invoice for Removal 15.01.2016 from a factory or warehouse with / without payment of duty for home consumption or export.					
Name & Address of Buyer : 431304A257		Excise Range : Range - V, of Kalyan - 1, Ruby Plaza, 2nd Floor, Dhamankar Naka, Bhiwandi Div. Office : Kalyan - 1, Chandrama Building, Valpeer Road, Kalyan (W) Registration No :					
A & H AMBIENT MEDIA PVT. LTD 103, KASHIRAM JAMNADAS BUILDING, 1ST FLO, PDMELLO ROAD, MUMBAI MUMBAI - 400009		PLA No. } AAACL6442LEMO26 MASJID EAST. E.C.C. No. }					
Name & Address of Consignee :		Name of Excise Commodity :					
A & H AMBIENT MEDIA PVT. LTD Shreevardhan Party's Stamp/Signature:		Tariff Sub Heading No. : AAACL6442LEMO26					
C. Ex. Regn. No. : Po - Mail rec.07.01.2016		Date & Time of Issue of Invoice : AUTOCLAVE AERATED CONCRETE 68101190					
TTN. No. :		Date & Time of Removal of Goods : 15.01.2016-13:01:30					
CST Reg. No. : 2771169284V							
Sl. No.	Description of Goods	Quantity	Excise Duty %	VAT %	Excise Duty Rs.	Bill Value Ex 15.01.2016 / Rs.	Round off
		UOM	Edu. Cess %	CST %	Edu. Cess Rs.	CST / VAT Rs.	Total Invoice value in Rs.
	[AUTOCLAVE AERATED CONCRETE]		Sec & Hr Ed Cess %	Assessable Value Rs.	Sec & Hr ED Cess Rs.	Freight & Octroi Rs.	
1	AAC (BLOCK) # SIZE 600X200X150 MM	2000	12.00	2.00	2000.00	39.05	46,869.84
	ROAD						46,869.84
	M B TRANSPORT CO MH43E3566						5,859.00
	1764						0.00
	S.O # 4013082230						0.00
	Comm Inv. # 883043043					5.00 %	19,260.00
						(-)	71,988.84
							3,599.43
							0.27
Total							75,588.00
Rupees: Seventy Five Thousand Five Hundred Eighty Eight Only GRAND TOTAL:							
Mode of Transport : Rupees: Five Thousand Eight Hundred Fifty Nine Only		Vehicle No :					
S.O :		Comm Inv.		L. R. No. :			
Amount in Words :							
Excise Duty in Words :							
Incoterms							
Delivery Order No.				Delivery Order Date			
CIN No: CIN: L26900MH2001PLC128420							
Certified that the particulars given above are true & correct & the amount indicated represents the price actually charged and that there is no flow of any additional consideration directly or indirectly from the buyer.						For UltraTech Cement Limited (Building Products Division)	
Checked by :						(Authorised Signatory)	
TIN No. :							
"I/We hereby certify that my/our registration certificate under the" Maharashtra Value Added Tax Act, 2002 is in force on the date on which the sale of goods specified in this tax invoice is made by me/us and that the transaction of sale covered by this tax invoice has been effected by me/us and it shall be accounted for the turnover of sales while filing of return and the due tax, if any payable on the same has been paid or shall be paid."							
We hereby confirm that we have received above referred material in good conditions along with duplicate copy of Invoice through transportation (To be used for CENVAT Purpose.)							
Date :		Time :					
						Signature & Name : Person / Party who is receiving the material with rubber stamp	



M.B. TRANSPORT CO.

Gala No.107, 1st Floor, Aren Plaza, Tungar Phata, N.H.-8, Vasal (E),
Dist. Palghar-401 208 Website : www.mbtranz.com Email:mbtransport111@gmail.com

M.9890197030
9225129074
9011144044
9011064455
0250-6525111

SCHEDULE OF DEMURRAGE CHARGES
Demurrage chargeable after 15 days
from total Rs.....per day
per Ql.....on weight charged.

NOTICE
The consignment covered by this set of Special Lorry Receipt from shall be stored at the destination under the control of the Transport Operator and shall be delivered to or the order of the Consignee Bank whose name is mentioned in the Lorry receipt. It will under no circumstance be delivered to anyone with out the written authority from the Consignee Bank or its order endorsed on the Consignee Copy or on a separate letter of Authority.

PAN NO.: BCBPS3525C
Service Tax : BCP33525-CST001

AT OWNER'S RISK INSURANCE

The Consignor has stated that :-
• He has not insured the consignment OR
• He has insured the consignment)
Company _____ Date 01/11/16
Policy No. _____
Amount _____ Risk _____

CAUTION

This Consignment will not be detained diverted, re-routed or re-booked without Consignee bank's written permission will be delivered at the destination.

Address of delivery

Party Contact No.: 9852013130

Consignment Note

Code 1764
Date 15/11/16

Consignor's Name & Address
Shri. Tal Wada Tal...
Consignee Bank's Name & Address
Shri. Tal Wada Tal...



Description (Said to Contain)	Weight		Rate	Amount to Pay/Paid	
	Actual	Charged		Rs.	P.
ANIRIC COPY 200150000					
			Mazdoor Hire Charges		
			Sur.Chy	50	
			St. Ch.		00
			Risk Ch.		
			TOTAL		

Signature of the Transport Operator
75,588.00 Freight Rs.

पहुँच १५ दिन में जमा करावे अन्यथा पैसा कटेगा।

Service Tax to be paid by:
 Consigner
 Consignee
 Transporter

Lorry No. MB/11/16/2566
 Mode of Packing 10/10/16
 Invoice No. 1522514423
 Excise Fate Pass No. _____

Consignee's S.T.No. _____
 State : _____
 Central : _____

Remark : (Receiver Signature with Mob.No)
1154/c
x 16.450
F 189831

(Receiver with Stamp)

1st White - Consignor 2nd Pink - Consignee 3rd Willow-Accounts 4th Green-Driver 5th - Bill

6

Je Extra

Boob
Coob

10011

ESMUT-5511

16/1/2016

21/1/16
9820562013

NO. 1
S.M.N. Nagvi
MUMBAI & TRADE
OFFICE
NO. 3054
OF INDIA

ANNEXURE- B3

Annexure "B3"

63

Excise Gate Pass Cum Invoice (Under Rule 11 of Central-Excise Rule, 2002)

ORIGINAL FOR BUYER

TAX INVOICE

UltraTech Cement Limited



Unit : Building Products Division
Plot No. 61/1 & 2, 94/1 & 2A, 95/4 to 6, Village - Chikhale & Vijaypur, Wada,
Palghar (Maharashtra) - 421 303.

Invoice / EGP No. :	Date :
Customer Code No. : 1522514737	Invoice for Removal 20.01.2016 from a factory or warehouse with / without payment of duty for home consumption or export. Excise Range : Range - V, of Kalyan- 1, Ruby Plaza, 2nd Floor, Dharamkar Naka, Bhiwandi Div. Office : Kalyan - 1, Chandrama Building, Valpeer Road, Kalyan (W) Registration No : PLA No. : } AAACL6442LEMO26 E.C.C. No. : }
Name & Address of Buyer : 431304A257 A & H AMBIENT MEDIA PVT. LTD 103, KASHIRAM JAMNADAS BUILDING, 1ST FLO, PDMELLO ROAD, MUMBAI MUMBAI - 400009	
Name & Address of Consignee : A & H AMBIENT MEDIA PVT. LTD Shreevardhan Party's Stamp/Signature: C. Ex. Regn. No. : Po - Mail rec.19.01.2016 TIN. No. : CST Reg. No. : 27771150284V	Name of Excise Commodity : Tariff Sub Heading No. : AAACL6442LEMO26 Date & Time of Issue of Invoice : AUTOCLAVE AERATED CONCRETE 68101190 Date & Time of Removal of Goods : 20.01.2016-13:01:30

Sl. No.	Description of Goods	Quantity	Excise Duty %	VAT %	Excise Duty Rs.	Bill Value Ex 20.01.2016 / Rs.	Round off
		UOM	Edu Cess %	CST %	Edu Cess Rs.	CST /VAT Rs.	Total Invoice value in Rs.
	[AUTOCLAVE AERATED CONCRETE]	Rate per Unit	Sec & Hr Ed Cess %	Assessable Value Rs.	Sec & Hr ED Cess Rs.	Freight & Octroi Rs.	
1	AAC (BLOCK)# SIZE 600X200X150 MM			1,200.00	NOS	39.058	46,869.84
	ROAD						46,869.84
	M B TRANSPORT CO MH04EB2327						5,859.00
	1833						0.00
	S.O # 4013082937						0.00
	Comm Inv. # 8830430637					5.00 %	71,988.84
						(-)	3,599.43
Total							0.27
							75,388.00
Rupees: Seventy Five Thousand Five Hundred Eighty Eight Only							
GRAND TOTAL:							

Mode of Transport : Rupees: Five Thousand Eight Hundred Eighty Nine Only	Vehicle No. :
S.O : Comm Inv.	L. R. No. :
Amount in Words :	
Excise Duty in Words :	
Incoterms	
Delivery Order No.	
CIN No. : L26940MH2000PLC128420	

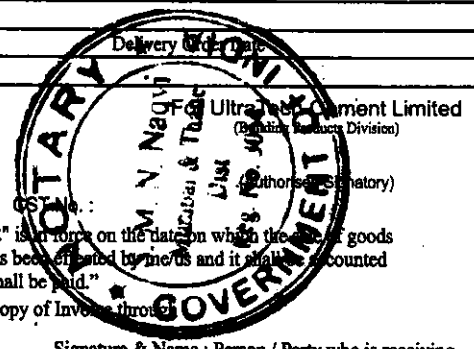
Certified that the particulars given above are true & correct & the amount indicated represents the price actually charged and that there is no flow of any additional consideration directly or indirectly from the buyer.

Checked by :
TIN No. :

"I/We hereby certify that my/our registration certificate under the Maharashtra Value Added Tax Act, 2002" is in force on the date on which the goods specified in this tax invoice is made by me/us and that the transaction of sale covered by this tax invoice has been effected by me/us and it shall be accounted for the turnover of sales while filing of return and the due tax, if any payable on the sale has been paid or shall be paid."

We hereby confirm that we have received above referred material in good conditions along with duplicate copy of Invoice through transportation (To be used for CENVAT Purpose.)

Signature & Name : Person / Party who is receiving the material with rubber stamp



64

0100.1000

TELESCOPE

2000.0000

TELESCOPE
TELESCOPE
TELESCOPE

0100.1000

TELESCOPE

TELESCOPE

0100.1000

TELESCOPE

0100.1000

TELESCOPE

TERMS & CONDITIONS

TELESCOPE

1. In case you are eligible for concessional rate of tax, please arrange to send us the relevant form pertaining to this invoice immediately. No reminder will be issued in case the declaration is not received within ten days from the date of issue of this invoice and your account will be debited with the balance tax.
2. Payment should be made by Cheque / DD only in favour of " Ultratech Cement Limited "
3. The Payment of the invoice should be made in advance or within the due period from the date of issue of this invoice, otherwise interest @21% per annum shall be charged on the outstanding amount from the due date.
4. Goods once sold will not be taken back.
5. Subject to Mumbai Jurisdiction.

TELESCOPE

0100.1000

TELESCOPE

0100.1000

TELESCOPE

0100.1000

TELESCOPE

TELESCOPE

TELESCOPE

M.B. TRANSPORT CO.

Gala No.107, 1st Floor, Aren Plaza, Tungar Phata, N.H.-8, Vasal (E),
Dist. Palghar-401 208 Website : www.mbtranz.com Email: mbtransport111@gmail.com

As per rate media

M.9890197030
9225129074
9011144044
9011064455
0250-6525111

CAUTION

This Consignment will not be detained diverted, re-routed or re-booked without Consignee bank's written permission will the delivered at the destination.

PAN NO.: BCBPS325C
Service tax : BCP33525-CST001

AT OWNER'S RISK INSURANCE

The Consignor has stated that :-
 He has not insured the consignment
 OR
 He has insured the consignment
 Company _____ Date _____
 Policy No. _____ Risk _____
 Amount _____

SCHEDULE OF DEMURRAGE CHARGES
 Demurrage chargeable after 15 days
 per total Rs. per day
 or Ql. on weight charged

NOTICE
 Consignment covered by this set of Special Receipt from shall be stored at the location under the control of the Transportator and shall be delivered to or the order of the Consignee Bank whose name is mentioned in the Lorry receipt. It will under no instance be delivered to anyone with out written authority from the Consignee Bank order endorsed on the Consignee Copy or separate letter of Authority.

Consignor's Name & Address _____
 Consignee Bank's Name & Address _____

Address of delivery
755001130

Party Contact No.: _____
 Consignment Note Code 1833
 Date 20/11/11

From _____
 To Shri. V. K. ...

Packages	DESCRIPTION (Said to Contain)	Weight		Charged	Amount to Pay/Paid	
		Actual			Rs.	P.
	<u>2000000000</u>					
				Mazdoor Hire		
				Charges		
				Sur.Ch.	50	00
				St. Ch.		
				Risk Ch.		
				TOTAL		



Signature of the Transport Operator
755001130

पहुँच १५ दिन में जमा करावे अन्यथा पैसा कटेगा।

Freight Rs. 727660/163

Service Tax to be paid by
 Consigner
 Consignee
 Transporter

Lorry No. MB15FB2227
 Mode of Packing 15/11/11
 Invoice No. 152014737
 Excise Fate Pass No. _____
 Consignee's S.T.No. _____
 State : _____
 Central : _____
 Remark : (Receiver Signature with Mob.No)
1154
16.899
= 19491/-
 (Receiver with Stamp)

1st White - Consignee
 2nd Willow-Accounts 4th Green-Driver 5th - Blue Extra

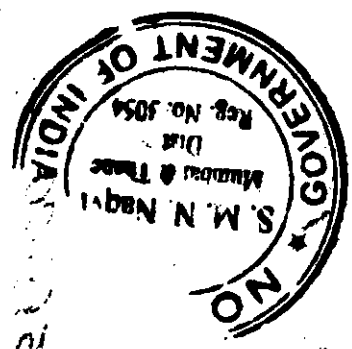
65

1200

AMMOR EB 2327

1200

2276601163



M.B. TRANSPORT CO.

Saha No. 407, 1st Floor, Aheri Plaza, Tunganer Phata, N.H.-6, Vasai (E)
 Dist. Palghar-401 208 Website : www.mbratnz.com Email: mbratnzport11@gmail.com

M. 9890197030
 9225129074
 901114
 901106
 0250-6525111

CAUTION
 This Consignment will not be detained, diverted, re-routed or re-booked without Consignee bank's written permission. It will be delivered at the destination.

PAN NO.: BCBPSS3525C
 Service Tax: BCP33525-CST001

SCHEDULE OF DEMURRAGE CHARGES

Demurrage chargeable after 15 days from total Rs. per day per Ql. on weight charged

NOTICE
 The consignment covered by this set of Special Lorry Receipt from the date of storage at the destination under the control of the Transport Operator and shall be delivered to or the order of the Consignee Bank whose name is mentioned in this Lorry Receipt. It will be without prejudice to the right of the Consignee Bank to the written authority from the Consignee Bank or other order endorsed on the Consignee Certificate and appropriate letter of Authority.

AT OWNER'S RISK INSURANCE

The Consignor has stated that:-
 - He has not insured the consignment OR
 - He has insured the consignment
 Company: OK
 Policy No.: OK
 Amount: OK
 Date: OK
 Risk: OK

Address of delivery: 9/5...

Party Contact No.: 9890197030
 Consignment Note Code: 1833
 Date: ...
 From: ...
 To: ...

Consignor's Name & Address: ...

Consignee Bank's Name & Address: ...

Packages	DESCRIPTION (Said to Contain)	Weight		Charged	Amount to Pay/Paid
		Actual	Weight		
1250
Mazdoor, Hire Charges, Surplus, St. Ch., Risk Ch.					50
TOTAL					00



Signature of the Transport Operator: ...

Freight Rs. ...

Service Tax to be paid by Consigner: Consignee: Transporter:

Lorry No: ...
 Mode of Packing: ...
 Invoice No: ...
 Excise Rate Pass No: ...
 Consignee's S.I. No: ...
 State: ...
 Central: ...
 Remark: (Receiver's Signature with Mob. No) ...
 Receiver with Stamp: ...

1st White - Consignor 2nd Pink - Consignee 3rd Willow-Accounts 4th Green-Driver 5th - Blue Extra

ANNEXURE- B4

Annexure B4

68

TAX INVOICE

Excise Gate Pass Cum Invoice
(Under Rule 11 of Central-Excise Rule, 2002)

ORIGINAL FOR BUYER

UltraTech Cement Limited

Unit : Building Products Division
Plot No. 61/1 & 2, 94/1 & 2A, 95/4 to 6, Village - Chikhale & Vijaypur, Wada,
Palghar (Maharashtra) - 421 303.



Invoice / EGP No. :	Date :
Customer Code No. : 1522514744	Invoice for Removal 20.01.2016 from a factory or warehouse with / without payment of duty for home consumption or export.
Name & Address of Buyer : 431304A257	Excise Range : Range - V, of Kalyan - 1, Ruby Plaza, 2nd Floor, Dhamankar Naka, Bhiwandi Div. Office : Kalyan - 1, Chandrama Building, Valpeer Road, Kalyan (W) Registration No :
A & H AMBIENT MEDIA PVT. LTD 103, KASHIRAM JAMNADAS BUILDING, 1ST FLO, PDMELLO ROAD, MUMBAI MUMBAI - 400009	PLA No. } E.C.C. No. } AAACL6442LEMO26
Name & Address of Consignee :	Name of Excise Commodity :
A & H AMBIENT MEDIA PVT. LTD Shreevardhan Party's Office Address :	Tariff Sub Heading No. AAACL6442LEMO26
C. Ex. Regn. No. : Po - Mail rec.19.01.2016	Date & Time of Issue of Invoice : AUTOCLAVE AERATED CONCRETE 68101190
TIN. No. :	Date & Time of Removal of Goods : 20.01.2016-13:01:30
CST Reg. No. : 27771150284V	

Sl. No.	Description of Goods	Quantity	Excise Duty %	VAT %	Excise Duty Rs.	Bill Value Ex Rs.	Round off
1	[AUTOCLAVE AERATED CONCRETE]						
	AAC (BLOCK)# SIZE 600X200X150 MM			1,000.00	NOS	39.058	39,058.20
	ROAD						39,058.20
	M B TRANSPORT CO MH43U5861						4,882.00
	1836						0.00
	S.O # 4013082937						0.00
	Comm Inv. # 8830430641						16,050.00
							59,990.20
Total						5.00 %	2,999.52
							0.28
							62,990.00
GRAND TOTAL: Rupees: Sixty Two Thousand Nine Hundred Ninety Only							

Mode of Transport : Rupees: Four Thousand Eight Hundred and Eighty Two Only	Vehicle No. :
S.O. : Comm Inv.	L. R. No. :
Amount in Words :	
Excise Duty in Words :	
Incoterms :	
Delivery Order No. :	
CIN No. : L26940MH2000PCC128A2U	Delivery Order Date :

Certified that the particulars given above are true & correct & the amount indicated represents the price actually charged and that there is no flow of any additional consideration directly or indirectly from the buyer.

Checked by :
TIN No. :

"I/We hereby certify that my/our registration certificate under the Maharashtra Value Added Tax Act, 2002 is in force on the date on which the sale of goods specified in this tax invoice is made by me/us and that the transaction of sale covered by this tax invoice has been effected by me/us and it shall be accounted for the turnover of sales while filing of return and the due tax, if any payable on the date has been paid or shall be paid."

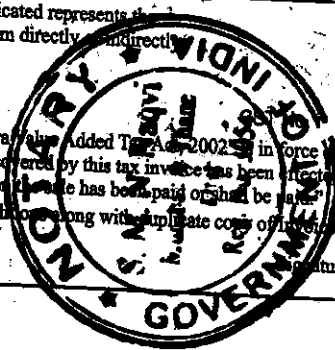
We hereby confirm that we have received above referred material in good condition along with duplicate copy of invoice through transportation (To be used for CENVAT Purpose.)

Date : _____ Time : _____

For UltraTech Cement Limited
(Building Products Division)

(Authorised Signatory)

Signature & Name : Person / Party who is receiving the material with rubber stamp



1
P

MH 4305861

7276601163

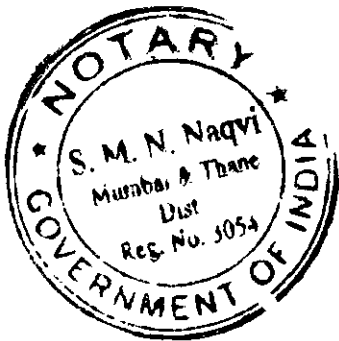
श्री. व. शर्मा

श्री. व. शर्मा

राज्य शाखा

100 श्री. व. शर्मा

22/11/2015



1st White - Consignor 2nd Pink - Consignee 3rd Yellow-Accounts 4th Green-Driver 5th - Blue Extra

Service Tax to be paid by
 Consigner
 Consignee
 Transporter


Lorry No. **MH 12 BU 5861**

Made of **FRUIT BOX**

Invoice No. **1122 21715**

Excise Rate Pass No.

Consignee's S.T.No.
 State: **Central**

Receiver's Signature with Mob.No.


(Receiver with Stamp)
22/11/2015

M: 9990197030
 9225129074
 9971144044
 9071069455
 0256-6525111

CAUTION
 The Consignment will be delivered, divided, reloaded or re-packed without Consigner's consent. Any re-shipment will be delivered at his destination.

Address for delivery
SHREEVANI

Consignee's Code
1122 21715

Date
22/11/15

From **MUMBAI**
 To **SHREEVANI**

Rate	Amount to Pay/Paid
Rs.	P.
Mazdoor	
Hire	
Charges	
Sur.Ch.	50
St. Ch.	
Risk Ch.	00
TOTAL	

TRANSPORT CO.
 Green Plaza, Tungar Plaza, N.H.-8, Vasal (E),
 Website: www.mbrtrans.com Email: mbrtransport1@gmail.com

PAN NO. **SCBR3329C**
 Service Tax No. **BI023352-CST001**

AT OWNER'S RISK

The Consignor has stated that:-
 - He has insured the consignment
 OR
 - He has insured the consignment, Company Policy No. **OK** Date **OK** Risk **OK**

Packages	DESCRIPTION (Safety Content)	Actual	Weight Charged
001	FRUIT BOXES	1000	1000
002	FRUIT BOXES	1000	1000

Consignor's Name & Address
SHREEVANI

Consignee's Name & Address
SHREEVANI



Value **59,000.00** Signature of the Transport Operator **[Signature]** Freight Rs. **00**

पूँच १५ दिन में जमा करावे अन्यथा पैसा कटेगा।

7/4

00000000

00000000

00000000

THE GOVERNMENT OF MAHARASHTRA
DEPARTMENT OF REVENUE
MUMBAI

TERMS & CONDITIONS

1. In case you are eligible for concessional rate of tax, please arrange to send us the relevant form pertaining to this invoice immediately. No reminder will be issued in case the declaration is not received within ten days from the date of issue of this invoice and your account will be debited with the balance tax.
2. Payment should be made by Cheque / DD only in favour of " Ultratech Cement Limited "
3. The Payment of the invoice should be made in advance or within the due period from the date of issue of this invoice, otherwise interest @21% per annum shall be charged on the outstanding amount from the due date.
4. Goods once sold will not be taken back.
5. Subject to Mumbai Jurisdiction.



Ultratech Cement Limited

ANNEXURE- C

Annexure 'E'

75

Annexure 'E'

Ultratech Cement Ltd
 CIN: L26204GJ020005138420
 Building Products Division

Customer Ledger

Customer Code : 411304237		Run Date : 05.09.2018		Run Time : 09:44:58			
Name : A & M AMBIENT MEDIA PVT. LTD		City : MUMBAI		Customer Ledger : From April 2015 To March 2016			
Document No	Document Dt	Ref : No	Particulars	Quantity	Rate	Debit Amount	Credit Amount
			Opening Balance				9.00
8830117955	30.12.2015	RV 1522513536	Factory Invoice	RV 0.80	*50.00	11,800.00	
8830449842	30.12.2015	RV 1522513515	Factory Invoice	AC 1200.00	62.99	75,588.00	
8830449850	30.12.2015	RV 1522513535	Factory Invoice	AC 675.00	62.99	42,518.25	
8830450687	06.01.2016	RV 1522513897	Factory Invoice	AC 1200.00	62.99	75,588.00	
8830118095	07.01.2016	RV 1522513924	Factory Invoice	RV 0.80	*750.00	11,800.00	
8830450105	07.01.2016	RV 1522513925	Factory Invoice	AC 1200.00	62.99	75,588.00	
8830450340	12.01.2016	RV 1522514263	Factory Invoice	AC 1400.00	62.99	88,188.00	
8830450437	15.01.2016	RV 1522514423	Factory Invoice	AC 1200.00	62.99	75,588.00	
8830118397	20.01.2016	RV 1522514745	Factory Invoice	RV 4.00	*750.00	59,000.00	
8830450637	26.01.2016	RV 1522518737	Factory Invoice	AC 1200.00	62.99	75,588.00	
8830450641	29.01.2016	RV 1522514744	Factory Invoice	AC 1000.00	62.99	62,990.00	
Totals				9880.600		654,234.25	0.00
Difference Amount						654,234.25	
Closing Balance						654,234.25	

FOR Ultratech Cement Ltd

C&F Agent / Accountant



Customer Ledger

Customer Code : 410116237		Run Date : 09-09-2018								
Name : A & R AMBIENT MEDIA, PVT. LTD		Run Time : 09:46:41								
City : MUMBAI										
Customer Ledger : From April 2016										
TO March 2017										
Document No	Document Dt	D T	Ref : No	Opening Balance	Narration	Nr	Quantity	Rate	Debit Amount	Credit Amount
17401175	01.04.2016	OP							0.00	
17401176	01.04.2016	OP							11,800.00	
17401177	01.04.2016	OP							75,588.00	
17401250	01.04.2016	OP							42,518.25	
17401253	01.04.2016	OP							75,588.00	
17401255	01.04.2016	OP							11,800.00	
17401334	01.04.2016	OP							75,588.00	
17401340	01.04.2016	OP							88,185.00	
17401381	01.04.2016	OP							75,588.00	
17401386	01.04.2016	OP							59,000.00	
17401388	01.04.2016	OP							75,588.00	
8602500115	20.06.2016	LJ	013878		Cheque Return				300,000.00	300,000.00
8602501366	20.06.2016	LP	8830450105		CQ No 013878 DT 20.06.16 BQI					
8602503917	04.07.2016	LP	8830450105		AUBINRS2016070400113482 dt 4.7.16					
8602500208	01.09.2016	LJ	013877		Cheque Return				354,734.25	354,734.25
8602606422	01.09.2016	LP	013877		CQ W 013877 Dt. 01.09.2016 BANK OF INDIA					
8601784984	07.09.2016	LA			CQ RET CGS CQ No 12877 DT 01.09.16				500.00	354,234.25
Totals										354,734.25
Difference Amount										354,734.25
Closing Balance										354,734.25

For Ultratech Cement Ltd

CWF Agent / ACCOUNTANT



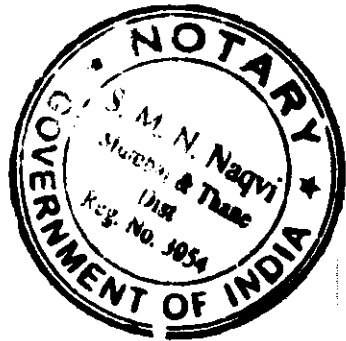
Ultratech Cement Ltd
 CIN: L2940MH2000PLC128420
 Building Products Division

Customer Ledger

Document No	Document Dt	D	T	Ref	No	Narration	Dr	Quantity	Rate	Debit Amount	Credit Amount
						Opening Balance				654,234.25	
17401175	01.04.2016	OP									11,800.00
17401176	01.04.2016	OP									75,588.00
17401177	01.04.2016	OP									42,518.25
17401250	01.04.2016	OP									75,588.00
17401253	01.04.2016	OP									11,800.00
17401255	01.04.2016	OP									75,588.00
17401314	01.04.2016	OP									88,186.00
17401340	01.04.2016	OP									75,588.00
17401381	01.04.2016	OP									59,000.00
17401386	01.04.2016	OP									75,588.00
17401388	01.04.2016	OP									62,990.00
Totals										0.00	654,234.25
Difference Amount											654,234.25
Closing Balance										0.00	

For Ultratech Cement Ltd

C&F Agent / Accountant



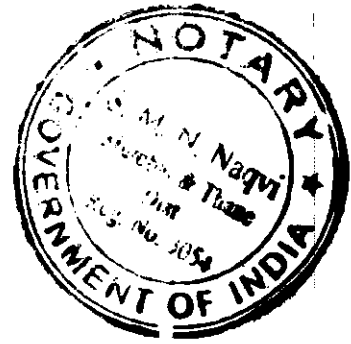
77

Customer Ledger

Customer Code : 430116A257	Run Date : 05.09.2018								
Name : A & N AMBIENT MEDIA PVT. LTD	Run Time : 09:43:03								
City : MUMBAI									
Customer Ledger : From April 2017									
TO March 2018									
Document No	Document Dt	D F	Ref : No	Narration	Dr	Quantity	Rate	Debit Amount	Credit Amount
				Opening Balance				354,734.25	
				Totals		0.000		0.00	0.00
				Difference Amount				0.00	
				Closing Balance				354,734.25	

Per Grain Industries Ltd

CAF Agent / ACCOUNTANT



ANNEXURE- D

80

Annexure 'A' (Copy)

Bank of India **BOI** CHAKALA Branch, MUMBAI, MAHARASHTRA, 400 093
 ISS: BKID0000067

VALID FOR 3 MONTHS FROM THE DATE OF ISSUE
 01092016
 D.D M M Y Y Y Y

या धारका को Or Bearer

Pay to the order of Ultratech Cement Ltd.

₹ Three lac Fifty four thousand Two Hundred thirty
two hundred five paise only अथवा ₹ 854284.25/-

006720140004046

ICICI Bank Ltd.
 PUNE BRANCH (OMG)
 Late Return will be Accepted

A & H AMBIENT MEDIA PVT LTD
 Please sign above

1101387711 400130121 0222711 11



81

AHURA 123

ICICI Bank

September 03, 2016

Ref No: 49938

Return Slip Memo

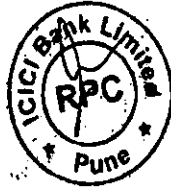
Customer Name : ULTRATECH CEMENT LIMITED
 Address : B WING, AHURA CENTRE, 2ND FLOOR,
 MIDC, MAHAKALI CAVES ROAD,
 ANDHERI EAST
 MUMBAI
 400093
 Payment Slip No : 49938
 Customer Code : ULTNPD
 Product Code : LGCDRH CLEAR COLLECT

Return Date : 02/09/2016

Total Amount : INR 3,54,234.25

Sl.No	Dep.Slip No	Instrument	Instrument	Om.Bank	Om.	Drawer Name	Inst	Return Reason
1	9740881	13877	01/09/2016	013	002	A H AMBIENT	INR 3,54,234.25	FUNDS INSUFFICIENT

Signature Of Bank Official



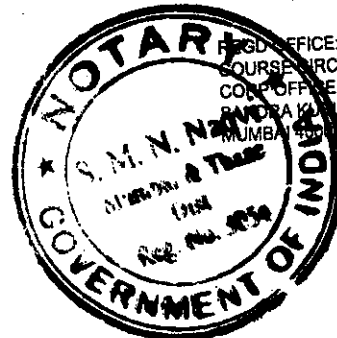
Branch Address:
 PUNE
 ICICI Bank Ltd.
 Regional processing Center, 2nd floor
 Pushpam Plaza, Near Hotel Nandadeep
 Tadhwa Road, Pune
 411001

430116A257

089 - 8602606422

REV - 8602500209

C95 - 8601704984



REGD OFFICE: LANDMARK RACE
 COURSE CIRCLE, VADODARA 390007
 COMP OFFICE: ICICI BANK TOWERS
 ANDRA KULA COMPLEX
 MUMBAI 400011 INDIA

ANNEXURE- E (Colly)



Annexure E (Colly) 82

BY REGISTERED A.D.

FORM 4

[Refer to clause (b) of sub-rule (1) of rule 5]

**FORM OF NOTICE WITH WHICH INVOICE DEMANDING PAYMENT IS TO
BE ATTACHED**

[Under Rule 5 of the Insolvency and Bankruptcy (Application to
Adjudicating Authority) Rules, 2016]

20th August, 2018

To

AUREATE MEDIA PRIVATE LIMITED

A-31, Yayati Srishti CHS Ltd,
Srishti HSG, Complex Sector-II,
Mira Road, (East) Thane,
Thane MH 401104 IN.

From:

ULTRATECH CEMENT LTD.

Ahura Centre, B- Wing,
2nd Floor, Mahakali Caves Road,
Andheri (E), Mumbai - 400 093.

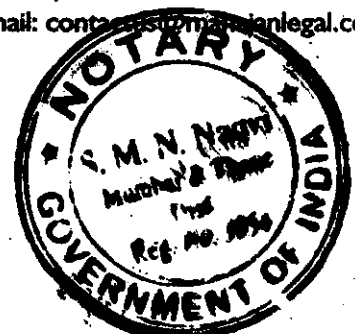
Subject: Notice attached to invoices demanding payment.

Sir,

Ws address to you on behalf of our client Ultratech Cement Ltd., having their registered office at Ahura Centre, B- wing, 2nd Floor, Mahakali Caves Road, Andheri (E), Mumbai - 400 093, who has instructed us to write to you as under:

1. Our client is a Company incorporated under the Companies Act, 1956 and is doing business of manufacturing and sale of various grades of Cements, Ready Mix Concrete material, Building products and Building Solutions. Our client is carrying the said business since many years and is a leading Company

Office: 105, Biryra House, 265, Perin Nariman Street, Fort, Mumbai - 400 001.
Tel.: +91 22 65157875 / 76 | Mobile: +91 9819046934 | E-mail: contact@mahajanlegal.com



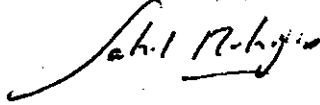
84

5. That the above referred cheque when presented for encashment / clearance by our client with its Bankers, i.e. ICICI Bank, Pune Branch, and to their jolt the cheque was returned dishonoured with an endorsement "Funds Insufficient" and the same were returned back to our client by their banker with the memo dated 02.09.2016. The copies of the Cheque alongwith bank memo dated 02.09.2016 is hereby attached as Annexure "B".
6. When the aforesaid facts were informed to you, you sought time to clear the outstanding dues and requested our client not to file legal proceedings.
7. In spite of our client repeated requests and reminders to you for the payment of aforesaid outstanding due amount of you deliberately neglected and avoided to pay the said amount to our client. Our client is also entitled to an interest @ 21% per annum on the said amount of Rs.3,54,734.25 (Rupees Three Lakhs fifty four thousand seven hundred Thirty four and Twenty Five Paisa) from due date of the said invoices till the date of the said payment.
8. In the circumstances, our client hereby call upon you to pay to our client a sum of Rs.5,40,755.25 (Rupees Five Lakhs forty thousand seven hundred fifty five and Twenty Five Paisa) comprising of an amount of Rs.3,54,734.25 (Rupees Three Lakhs fifty four thousand seven hundred Thirty four and Twenty Five Paisa) being the balance amount of Invoices and the amount of Rs.1,86,021/- (Rupees One Lakh Eighty Six Thousand and Twenty One Only) being the interest amount calculated @ 21% per annum from due date of the Invoices till 10.08.2018 within ten days of receipt of this notice, failing which our client will constrained to initiate appropriate legal proceedings against you. A copy of the statement showing the list of the Invoices along with interest calculation is hereto annexed and marked as Annexure "B".
9. In the event you do not repay the debt due to our client within ten days of receipt of this notice, our client may file an application before the Adjudicating



Authority for initiating a corporate insolvency resolution process under section 9
of the Insolvency and Bankruptcy Code, 2016.

Yours truly,



Mahajan & Mahajan
Advocate of Ultratech Cement Ltd.
Office No. 105, Briya House,
265, Perin Nariman Street,
Fort, Mumbai - 400 001.
Tel.: 022-65157875
Encl.a/a

1. Annexure "A"- Copies of the Invoices.
2. Annexure "B" – A Copy of cheque alongwith the bank memo.
3. Annexure "C" – List of the Invoices along with interest calculation.



satishkshp@gmail.com

RN581204892JW IVA:827/58120489

R. NIRMAL GPO (900001)

Counter No:10,20/08/2018,20:02

To:ALFATE ER P.V. YAYATI S (HS

PIN:401103, Vangan S.O

From:MEHAJAN & N. FERIN MARTIAN ST

Wt:80gms

Am:43.00(Cash)

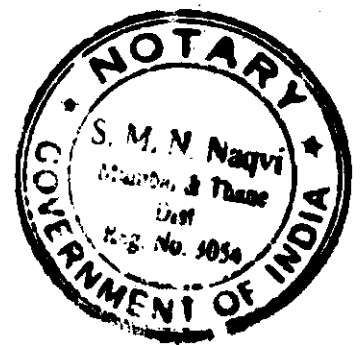
<Track on www.indiapost.gov.in>

<Dial 1800 266 6868>

भारतीय डाक



India Post



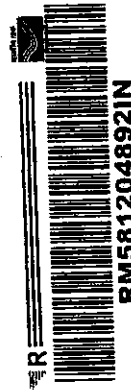
By Reg. AID

10, 

~~AUREATE MEDIA PRIVATE~~

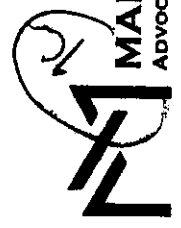
~~LIMITED~~

~~A-31, Jayanti Srishti CHS
Ltd, Srishti MSG, Complex
Sector - 11, Mira Road, (East)
Thane, Thane MH 40104 IN.~~



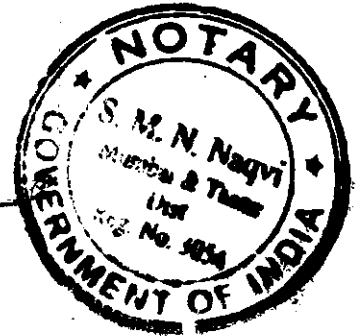
UNCLAIMED

28 AUG 2018



MAHAJAN & MAHAJAN
ADVOCATES AND LEGAL CONSULTANTS
RETURN TO SENDER

Office: 105, Biry House, 265, Perin Nariman Street, Fort, Mumbai - 400 001.
Tel.: +91 22 65157875 / 76 | Mobile: +91 9819046934 | E-mail: contactus@mahajanlegal.com



88

4/8/12
FNT

6856120487211
Counter No: 10.20/08/2018.20102
Amt: 45.00 (Cash) NT=9000ms



From: HUBAI (90 <900001>
To: HUB
Jel: PUS:Vangan S. JK(901105)

भारतीय डाक
India Post

सेवार्थ
Postal
Service

RM581204892IN

पाठविणान्याचा पत्ता
भेजनेवाले का पत्ता
Sender's address

MAHAJAN & MAHAJAN
ADVOCATES AND LEGAL CONSULTANTS
Office : 105, Briha House, 285, Fort Nariman
Street, Fort, Mumbai-400 001.

पाठविणान्या टपाल कार्यालयाचा शिक्का
प्रेषक डाकघर की नाम-मोहर
Name-stamp of office of posting

बारकोड साठी जागा
बारकोड छपाई की जगह
Space for Bar Code printing

पिन/PIN

कृपया या रेवेच्या खाली लिहू किया छापु नये.
कृपया इस लाईन के नीचे न लिखें या छापे
Please do not write or print below this line

L-3 / PSD / RP-54 AD CARD (loose) / 2017-18 / 1200000

* अनावश्यक भाग खोडावा

* अनावश्यक भाग को काट दिया जाए

* Strike out if not relevant

आर. पी.-54
R.P.-54

भारतीय टपाल विभाग
भारतीय डाक विभाग
DEPARTMENT OF POSTS, INDIA

पोहोच पावती/प्राप्ति स्वीकृति/ACKNOWLEDGEMENT

रजिस्ट्री-पत्र/पार्सल प्राप्त हुआ/नोंदणीकृत पत्र/पार्सल मिळाले

Received Registered Letter/Parcel/

क्रमांक/ No.	तारीख/Dated	का/of/चे
--------------	-------------	----------

* विया मूल्य रुपये

* बीमे का मूल्य रुपयों में

* Insured for Rupees

घेणाऱ्याचे नाव

पाने याले का नाम

Addressed to

Aureate media Private Limited
A-31, Yuyuti Srishti CHS Ltd,
Srishti HSG Complex Sector-II,
Mira Road, को (East), Thane, Thane
MH hollow IN.



दिनांक _____ रोजी मिळाले

वितरण टपाल कार्यालयाचा तारखेचा छाप

वितरण डाकघर की तारीख-मोहर

Date stamp of office of delivery

स्वाक्षरी _____ और नाम/
Signature and Name

